THE INSTITUTE OF CHARTERED ACCOUNTANTS OF INDIA
NOTIFICATION
New Delhi, the 4th March, 2008
(CHARTERED ACCOUNTANTS)
No. 1-CA(7)/109/2008.—Whereas the Chartered Accountants Act, 1949 (38 of 1949) has been amended by the Chartered Accountants (Amendment) Act, 2006 (9 of 2006);
And whereas the Council of the Institute of Chartered Accountants of India has been empowered to determine, under sub-section (3) of Section 4 of the said Act, the fee for entry of names in the Register;
Now, therefore, in exercise of the powers conferred by said sub-section (3) of Section 4 of the said Act, the Council hereby determines that,—
with effect from the 1st day of April, 2008, the fee payable by every person eligible to have his name entered in the Register under Section 4 of the said Act shall be rupees one thousand only.

Dr. ASHOK HALDIA, Secy.